## <u>COURT - I</u>

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction) APPEAL NO. 198 OF 2017 &

## IA NO. 502 OF 2017

Dated: 31<sup>st</sup> August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Association of DVC HT Consumers of Jharkhand Vs.			Appellant(s)
Jharkhand State Electricity Regulato		nmission & Anr.	Respondent(s)
Counsel for the Appellant(s)	:	Mr. Gaurav Dudeja Ms. Sudhnshu Goil	
Counsel for the Respondent(s)	:	Mr. Farrukh Rasheed for R-1	
		Ms. Anushree Bardhan for R-2	

## <u>ORDER</u>

Admit. Issue notice to the Respondents returnable on 30.10.2017. Mr. Farrukh Rasheed takes notice on behalf of Respondent No.1 and Ms. Anushree Bardhan takes notice on behalf of Respondent No.2 and they seek five seeks time to file reply. They may file the same on or before 09.10.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

IA No. 502 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

List the matter on <u>30.10.2017.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson